

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**Excise Misc. Application No. 75040 of 2022
And
Excise Appeal No. 71171 of 2013**

(Arising out of Order-in-Appeal No.156/RAN/2013, dated 26/07/2013 passed by the Commissioner (Appeals), Central Excise & Service Tax, Ranchi.)

Commissioner of Central Excise & Service Tax, Ranchi

(Central Revenue Building, 5A, Main Road
Ranchi-834001)

Appellant

VERSUS

M/s. Deepshikha Insulation

(Formerly, M/s. Deepshikha Enterprises) AT-Mahtodih
P.O. Gadi Srirampur, Tundi Road, Giridih-815301

Respondent

APPEARANCE:

Shri S. Mukhopadhyay, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC. ORDER NO. 75082/2022

FINAL ORDER NO. 75195/2022

Date of Hearing : 12.04.2022

Date of Decision : 12.04.2022

PER P. K. CHOUDHARY:

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Miscellaneous Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja